and combat financing of terrorism. These, *inter-alia*, include: amendments in Unlawful Activities (Prevention) Act, 1967 (UAPA), as amended in 2004; amendments in the Prevention of Money Laundering Act, amendments in the Foreign Contribution Regulation Act, setting up of a Financial Intelligence Unit (FIU-IND) and other measures for sharing of information and close coordination between various agencies to detect sources and channels of possible flow of funds to terrorists. All these measures are being reviewed on a continuing basis with the aim of taking further steps as may be found necessary, from time to time.

Assistance to farmers affected by flood in Assam

1786. KUMAR DEEPAK DAS: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) what compensation and other benefits have been given to the farmers in Assam who are affected by the devastating flood in Assam since 2004;
- (b) the details of the number of farmers affected in natural calamity, district-wise, since flood is a perennial problem in Assam;
- (c) whether Government has adopted any specific policy to give relief and assistance to the farmers;
 - (d) if so, the details thereof; and
 - (e) if not, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RADHIKA V. SELVI): (a) to (e) The State Government are primarily responsible for undertaking relief measures in the wake of natural calamities. The distribution of relief on ground is also the responsibility of the concerned State. The Government of India supplements the efforts of the State Governments by providing logistic and financial support. Financial assistance in the wake of natural calamities is provided to State through the Calamity Relief Fund (CRF), contributed by Government of India and State Government in the ratio of 75:25. CRF is supplemented by the National Calamity Contingency Fund (NCCF) in cases of calamities of severe nature, after following the laid down procedure.

Details of the allocation and releases of Central share of Calamity Relief Fund (CRF) and assistance released to the State from NCCF for management of notified calamities including floods during the years 2004-05 to 2008-09, are given as under:—

(Rs. in crore)

SI.	Years	Allocation under	Centre's share of	Released from
No.		CRF	CRF released	NCCF
1	2	3	4	5
1.	2004-05	123.36	92.52	211.55

1	2	3	4	5
2.	2005-06	193.06	72.395	0.00
3.	2006-07	198.62	221.37	0.00
4.	2007-08	204.48	153.36	0.00
5.	2008-09 (till date)	210.63	78.99	300.00

As per the information received from the Government of Assam, Manual of Calamity Relief Fund is followed by the State for providing relief assistance to the farmers by flood. Floods affected farmers were provided by the State Government input subsidy by way of distribution of free Rabi seeds, vegetable packets, paddy seeds, Sali seedlings, paddy seeds, tractorisation to make good of their loss of products as per the Plan programme chalked out by the State Agriculture Department. Details of affected farm families and assistance provided by the State Government are as under:—

SI.	Years	No. of farm families affected	Fund provided under CRF
No.		by flood (flood and	for relief assistance to
		drought in 2006)	calamity affected farmers
			(Rs. in lakh)
1.	2004-05	15.09.323	1,083.00
2.	2005-06	1,96,643	143.00
3.	2006-07	13,88,920	3,693.00
4.	2007-08	14,97,841	3,417.038
5	2008-09 (under implementation)	7,56,432	3,000.00

The policy of the Government is to provide assistance to the affected persons as per the extant items and norms, which include assistance to the affected farmers for damage to crops, including of agricultural input subsidy, uniformally to all States.

Persons killed by blueline buses in Delhi

- 1787. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the number of persons killed by blueline buses in Delhi during 2007 and 2008 till date together with details thereof;
- (b) how many drivers/owners of blueline buses have been booked under Section 304A of IPC and the reasons for not cancelling their driving licences/permits who are involved in more than one accident;
- (c) whether there is any proposal to amend the Motor Vehicle Act to make the punishment more stringent so as to be a deterrent on the erring drivers of blueline buses; and